

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP(C) No. 123 of 2012

04.04.2014

Heard Mr. K Paul, the learned counsel for the petitioners.

Also heard Mr. SP Mahanta, Advocate as well as Mr. AH Hazarika, the learned Counsel.

Seen the Police Report produced by Mr. SP Mahanta, Advocate.

The Police Report is not comprehensive and satisfactory, hence, for proper adjudication I hereby appoint Mr. K. Paul, the learned counsel for the petitioner, Mr. SP Mahanta, Advocate and Mr. AH Hazarika, the learned counsel to form a Committee. The Committee shall be headed by Mr. SP Mahanta, Advocate along with the staff of the MUDA and the staff of Shillong Municipal Board to survey the Police Bazar area and to submit the list of the residents in the area concerned having parking spaces in their residential complex, the number of cars of each house as well as holding numbers.

Let this report be submitted within 2(two) weeks.

Registry is also directed to furnish a copy of this order to the learned counsel/Advocate in the course of the day.

List this matter after 2(two) weeks.

JUDGE

V Lyndem

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP(C) No. 197 of 2012

04.04.2014

Heard Mr. AS Siddiqui, the learned counsel for the petitioner.

Inquiry Report has been filed supported by an affidavit, a copy of which has already been furnished to the learned counsel for the petitioner.

Mr. Sen Gupta, the learned State counsel and Mr. H Kharmih, the learned counsel appearing for respondent No. 2 are present.

List this matter for hearing on **7.04.14.**

JUDGE

V Lyndem

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP(C) No. 323 of 2012

04.04.2014

Heard Mr. R Gurung, the learned counsel for the petitioner as well as Mr. R Debnath, the learned GCG.

List this matter for hearing on **7.04.14** as suggested by the learned counsel.

JUDGE

V Lyndem